श्री सीताराम केसरी : उपसमापित महोदय, आपके द्वारा ईमानदार सरकार के ईमानदार मंत्री जी से मैं वह जानना चाहता हूं कि विगत असेम्बली के चुनावों में जनता पार्टी ने किन किन उद्योगपितयों से चन्दा लिया, इसको वह बताने की कृपा करें। . . (Interruptions) . . आप यह बतलाइये कि क्या जनता पार्टी की सरकार ने विभिन्न राज्यों में असेम्बलियों के चुनावों में बिना उद्योगपितयों से कोई पैसा लिए , ये ही चुनाव लड़ा है। और यदि चन्दा लिया है तो किन-किन से चन्दा लिया है वह आप बतालायें।

श्री पीलू मोदी: एक केसरी कम्पनी थी।

श्री शान्ति भूषण: माननीय उपसभापित महोदय, पिछले असेम्बली के चुनावों में किसी कम्पनी ने कोई चन्दा जनता पार्टी को दिया हो चुनाव लड़ने के लिए ऐसा मेरी जानकारी में नहीं है क्योंकि किसी कम्पनी का चन्दा देना किसी पोलीटिकल पार्टी को, किसी राजनीतिक दल को धारा 293 ए के अनुसार वर्जित है। अगर कोई कम्पनी किसी पोलिटिकल पार्टी को चन्दा दे तो उसके खिलाफ कानूनी कार्य-वाही हो सकती है।

SHRI VIREN J. SHAH; The hon. Minister has mentioned a^{Dou} t IOI public sector undertakings or companies under the Government having given advertisements to political parties for souvenirs. May I know whether the hon. Minister will take the trouble to find out whether at that time aiiy Minister belonging to the then Government forced or compelled or advised o_r suggested to any of these IOI public sector undertakings to give advertisements, aftd if so > what are the facts thereof?

SHRI SHANTI BHUSHAN: Sir, I have no information on this. I would require a specific notice of the question if one is asked.

SHRI VIREN J. SHAH; sir, ft arises from the question. Why is a notice required?

MR. DEPUTY CHAIRMAN: Next question, shri Kulkarni.

Site for the location of public sector fertiliser complex in Maharashtra

*4. SHRI ARVIND KULKARNI: t SHRIMATI USHI KHAN: SHRI T. BASHEER-SHRI GURUDEV GUPTA: SHRIMATI LEELA DAMO-DAR A MENON: f

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the answer to-Starred Question 1 given in the Rajya Sabha on the 24th April, 197*1 and state;

- (a) whether any meeting was subsequently held between him, the Frime Minister, the Chief Minister of Maharashtra and some members of Parliament regarding the location of a public sector fertilizer complex in Maharashtra;
- (b) if so, whether the Central Government have since taken any final decision regarding the location of the fertilizer complex; and
- (c) whether any report has been received from the expert Committe;; which had been asked to review the: sites already examined and also new sites, offered by the Maharashtra Government; if so, what are the salient recommendations made therein?

THE MINISTER OF PETROLEUM, CHEMICALS AND 'FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c) A statement giving the required information is laid on the Table of the House.

fThe question was actually asked on the floor of the House by Shri Arvind Ganesh Kulkarni.

Statement

(a) to (c) Yes, Sir. This meeting was held on the 5th May, 1978. After the discussion, it was decided that the Task Force of the NCEPC should be asked to examine a few more locations to be suggested by the Government of Maharashtra. The Government of Maharashtra suggested the following five sites:

- 1. Thal-Vaishet
- 2. Usar-Kune
- 3. Sogaon

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- 4. Vadavali
- 5. Divi-Parangi

After examining these sites, the Task Force submitted their second report on 31-5-1978. The Task $Forc_e$ have ruled out Usar, Sogaon, Vedvali and Divi-Parangi as unsuitable for locating the fertilizer projects and have again recommended Tarapur as a suitable location in preference to Mandwa and Thal-Vaishet.

After a careful consideration of the second report of the Task Force, the Government of Maharashtra have recommended that the fertilizer projects should be located at Thal-Vaishet. A final decision on the location of the fertilizer complex will be taken soon.

SHRI ARVIND GANESH KUL-KARNI: Sir, from the statement which has been placed on the Table of the House... (Interruptions)

MR. DEPUTY CHAIRMAN: Order plesse.

DR. RAFIQ ZAKARIA: Sir, May I draw your attention to this side of the House? Our feeling is that you are not looking towards this sfde of the House.

SHRI ARVIND GANESH KUL-KARNI: The statement which has been laid on the Table of the House is as vague as it could be. It does not give out anything; it conceals every thing. I want to know from the Minister whether any improve-ment has been made on the Minister's statement made in this House last time in the last Session of the House Tarapur was selected. that the Chief Minister and the Maharashtra M.Ps, called on the Prime Minister and the Minister himself. They were very kind to reconsider and review this site. But again the new review has found Tarapur as the only site. In this connection may I know whether the Government has come out with certain facts which show that Tarapur is basically unsuitable? If that is so, what is the view of the Government?

SHRI H. N BAHUGUNA: We have neither rejected nor accepted any site. It is true that we had accepted Tarapur. But keeping in view the unanimous resolution of the Maharashtra Assembly and the fact that most of the hon'ble Members of Parliament as the Chief Minister and the Govern-ment of Maharashtra felt strongly about it we were willing to expose the whole question to a second view. Now the report of the second view has been received by the Government, As I promise in the statement today that it is under consideration it will be presumptuous on my part to say today as to what really we will mean to do about it. I may assure the House that we will take a decision as early as possible consistent with the ecological requirements as well as local sentiments.

SHRI ARVIND GANESH KUL-KARNI: May I know if the hon'ble Minister can assure the House that the site will be selected on the basis of what you call one-voice demand from the Assembly and various political parties, namely, that it should be in the Konkan area.

Secondly, what is the decision... (Interruption by Shri Manubhai Patel) Why are you unnecessarily intervening, my friend, Mr. Manubhai? Secondly, will the Minister state specifically whether the three-Member Cabinet Committee has also submitted

its report to the Government giving an indication about this site?

SHRI H. N. BAHUGUNA: So far as the Cabinet Sub-Committee report is concerned we are under oath of secrecy and We cannot divulge it. I therefore, say what really happened there. But I can assure the hon'ble Member that whatever happened there would be consistent with the proposition I put in earlier.

So far as the question of Konkan area is concerned, this Government is deeply anxious to develop the Konkan area. We are deeply inteto the extent of finding whether we place somewhere near Ratnagiri or Jayagarh,, etc. But, Sir, the transport system in that particular site is as backward as in the Madhya Pradesh site. A number of areas in this country are so badly connected by rail or by road that no industry can really be put up there quickly. I only hope that the infrastructure necessary will be available at a point

श्री गरुदेव गप्त: मैं मननीय मंत्री महोदय से यह जानना चा गा कि जो महत्व तारापुरको दिया गया है, उसके वया कारण हैं ग्रौर जो सुझाव महाराष्ट्र सरकार ने दिया है यह जो कमेटी बैठी है और जिसने यह विचार विमर्श किया है, क्या उनके सुझाव को उसने ध्यान में रखा है ?

श्री हेमवती नन्दन बहुगुगा: मान्यवर इस प्रश्न के सम्बन्ध में ग्राद्योपान्त सङ्गाव सामने हैं।

SHRIMATI LEELA **DAMODARA** MENON: Sir, the hon. Minister has just now state- that Konkan is not accepted as a site because the infrastructure is not there. May I take it

that the Government is reversing its policy of taking large-scale industries to the rural and backward areas just because the infrastructure is there? But when will the infrastructure come unless such industries are taken to the backward areas?

SHRI H. N. BAHUGUNA: I never said that we will not take it to the Konkan area. It has not been rejected, it has not been accepted. All I said was that in the Konkan area we wanted to go down south right up to Jaigarh or Ratnagiri, but unfortunately the infrastructure in terms of communication is not at all available and rested also to see that infra-structure it is not likely to be available during is built there. The Prime Minister the coming seven years even, whereas went to the Konkan area. We want we want to make use of the gas available from Bombay High as early as could locate this particular plant possible. Your Honour knows that down south of Bombay right in a the gas and oil have already come to the shore and we have already started giving them to our refineries $f^{\circ r}$ processing. Now that the gas is there, we are sharing it with the Tata Power House so that instead of coal burn gas. We want to convert this gas into Petro-Chemicals, we want to convert this gas into fertilizer. all I said was that we should be able to go to a place where I can erect my where we fix up these particular giant machinery, where very heavy things size fertiliser plants.

machinery, where very heavy things are to be taken. You should have a road of that type, a rail-head of that type. My hon. friencf, Prof. Madhu Dandavate comes from that area. even he is not willing to tell me that he can give me a railway line in Ratnagiri in three years' time.

(Interruptions)

SHRI ARVIND GANESH KUL-KARNI: It is misleading. Mr. Madhu Limaye publicly stated in Maharashtra that a railway line will be given.

SHRI H. N. BAHUGUNA: Sir, I make a bold offer. Anyone promising, even in three years, a railway line at Jaigarh or Ratnagiri, I will take this plant to Ratnagiri. But the question is, let us try to understand. We have seen it from every angle. Love of Konkan has suddenly been

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aroused in «very heart. I am very happy. Thi» is one of the latest developments of Indian polity.

SHRI PILOO MODY: Sir, I would like to know from the hon. Minister. . .

MR. DEPUTY CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Special Audit of Companies

•5. SHRI BHOLA PRASAD; SHRI KALYAN ROY:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether special audit of certain companies under section 233A of the Companies Act, 1956 which was in progress in 1976-77 has been completed:
- (b) what are the names of the companies where special audit was ordered and what are the findings thereof;
- (c) what action has been taken on the findings of the special audits;
- (d) whether any fresh special audit has been ordered between April, 1977 and June, 1978;
- (e) if the answer to part (d) above be in the affirmative, what ar_e the details thereof; and
- (f) if the answer t_0 part (d) above b_e i'n th_e negative, what a_{re} the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) to (c) A statement is laid on the Table of the House. [See Appendix CVI, Annexure No. 1.]

- (d) No, Sir.
- (e) Does not arise.

(f) A few cases for Special Audit are being processed for consideration of the Company Law Board.

Election petitions pending disposal in courts

- *6. SHRI MULKA GOVINDA REDDY; Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) the number of election petitions filed, challenging the election of Members to the Lok Sabha and the state Assemblies, State-wise, after the 19/7 and 1978 general elections;
- (b) how many of them have been dispose,} of; and
- (c) what is the number of such petitions pending in different High Courts?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) to (c) As on 1-7-1978, the number of election petitions filed, disposed of and pending in respect of general elections held to Lok Sabha in 1977 and the general elections to the Legislative Assemblies of the States held in 1977-78 is as follows: —

		Filed	Disposed of	Pend- ing
Elections to held in 19		· 34	23	11
Assemblie		in	75	255

Two separate statements showing state-wise break-up of election petitions filed, disposed of and pending in respect of elections to (1) Lok Sabha; and (2) Legislative Assemblies of States, are laid on the Table of the House. [See Appendix CVI, Annexure No. 2.]

Rate of Production of Bombay High Crude

*7. SHRI GOVINDRAO RAM-CHANDRA MHAISEKAR; Will the i Minister of PETROLEUM, CHEMI-